

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A./100/136/2018
O.A./100/3537/2017

New Delhi, this the 5th day of October, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

(Appeared in person)

Versus

1. Union of India
Through its Secretary
Ministry of I & B
Shastri Bhawan,
New Delhi-110001
 2. Prasar Bharati
Through CEO
Doordarshan Bhawan
Copernicus Road,
New Delhi-110001

(Through Shri D.S. Mahendru, Advocate)

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman

This Review Application (RA) is filed with a prayer to review the order passed in OA.

2. On repeated queries, the applicant is not able to state as to what is the error or inaccuracy in the order passed in OA. We do not find any basis to entertain this RA. It is, therefore, dismissed. We, however, make it clear that if the applicant makes an application for furnishing of documents in the course of the inquiry, the respondents shall either furnish him or inform him in writing as to why the documents cannot be supplied. The respondents shall also keep in view the principle that if any document is not furnished to the charged officer, it cannot be relied upon in departmental proceedings.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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